

Kisan AEZs at Nellore, A.P.

4313. SHRI MOHD. ALI KHAN:

SHRIMATI T. RATNA BAI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has identified Kisan Agricultural Export Zone (AEZ) at Nellore, Andhra Pradesh;
- (b) if so, the details worked out, so far;
- (c) the funds allocated for this purpose; and
- (d) the status of implementation of such AEZ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) No, Sir. The Government do not propose to set-up an AEZ in Nellore. Currently there are five AEZs in Andhra Pradesh.

(c) and (d) Does not arise.

Steps to protect geographical indication of Kashmir handicrafts

4314. SHRI G. N. RATANPURI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that Pashmina is synonymous with Kashmir and it even gets in names Cashmere from Kashmir;
- (b) after getting geographical indication of Kashmir for Pashmina, what steps have been taken to effectively stop the production of Cashmere or Pashmina outside Kashmir;
- (c) whether Government is aware that apart from Ludhiana, Delhi and some other parts of Kashmir, "Cashmere shawl" is now being made in China and sold under the brand name "Cashmere" and "Kashmir" in different countries of the world; and
- (d) what steps have been taken/are contemplated to save the geographical indication of different Kashmiri handicrafts?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Pashmina is associated with Kashmir. Kashmir Pashmina generally identified as Pashmina fabric is woven out of pashm wool by Kashmiri artisans following traditional methods and processes that have evolved over 200 years. "Kashmir Pashmina" as a Geographical Indication has been registered under the Geographical Indication of Goods (Registration and Protection) Act, 1999.

(b) The Government of India is not the Registered Proprietor of the Geographical Indication. The Registered Proprietor of the Kashmir Pashmina GI is the producer group M/s

Tahafuz, Srinagar. Craft Development Institute, Srinagar facilitated this registration, with the financial assistance from the Office of Development Commissioner (Handicrafts). A Pashmina Testing and Quality Certification facility is being established at CDI, Srinagar to follow up this initiative.

The Registered Proprietor and the authorized users registered under the Geographical Indications of Goods (Registration and Protection) Act, 1999 can take civil and criminal action against infringement of a Registered Geographical Indication as per the GI Act and Rules.

(c) No information is available in this Department.

(d) The Office of the Development Commissioner (Handicrafts) is implementing six generic schemes to develop handicrafts. This includes a component to provide assistance for registration of crafts in the country as Geographical Indications. Craft Development Institute, Srinagar with the financial assistance from Office of Development Commissioner (Handicrafts) has already registered three crafts from the state of Jammu & Kashmir viz. Kashmir Pashmina, Kani shawl of Kashmir and Kashmir Sozni as Geographical Indications. The Institute has submitted three more applications for registration of Papier Machie, Wall nut wood carving and Khatambandh as Geographical Indications.

Establishment of heavy industries in backward regions

4315. DR. JANARDHAN WAGHMARE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the State-wise number of heavy industries with their products and financial status;

(b) whether Government has any plan to start heavy industries in backward regions like Marathwada, Telengana etc. in the country for their development; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) As per the information provided by the Ministry of Heavy Industries and Public enterprises the details of operating public sector enterprises under the Department of Heavy Industries are given in the Statement (See below).

(b) and (c) As per the information provided by the Department of Heavy Industries the following industries are proposed to be set up in the States of Maharashtra and Andhra Pradesh.

(i) Setting up of supercritical power plant in Lathur, Maharashtra by BHEL in collaboration with Maharashtra State Power Generation Company Ltd.

(ii) BHEL and NTPC have started a joint venture company with 50:50 equity contribution on 28.4.2008 in the name of "NTPC-BHEL Power Projects Private Limited" (NBPPL) having its corporate office at Noida in Uttar Pradesh. NBPPL is proposing to set up a manufacturing plant at Mannavaram village in Chittor, Andhra Pradesh.